

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1624
ANSWERED ON:03.12.2014
SINGLE LEGISLATION TO REGULATE UNIVERSITIES
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Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether all the universities including central universities have separate provisions for reservation for students and these universities are being regulated by a number of legislations;
- (b) if so, whether the Government proposes single legislation in this regard; and
- (c) if so, the details thereof?

Answer

MINISTER OF HUMAN RESOURCE DEVELOPMENT (SMT. SMRITI ZUBIN IRANI)

(a): Reservation in admissions in Central Educational Institutions is regulated by a single legislation. The Central Educational Institutions (Reservation in Admission) Act, 2006 provides 15%, 7½ % and 27% reservation in admissions out of the annual permitted strength in each branch of study, to the students belonging to the Scheduled Castes, Scheduled Tribes and Other Backward Classes, respectively, in Central Educational Institutions (CEIs).

(b) & (c): A single legislation cannot be laid down for reservation in admissions across universities since reservation in admissions in state controlled and state funded institutions are guided and regulated by respective State Governments. Also, at present, there is no reservation in admissions in purely private, self-financing Higher Educational Institutions.